

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 856 of 2020**

**IN THE MATTER OF:**

**Karix Mobile Pvt. Ltd.**

**...Appellant**

**Versus**

**Hungama Digital Media Entertainment Pvt. Ltd.**

**...Respondent**

**Present:**

**For Appellant: Mr. Naserali Rizvi, Advocates.**

**For Respondent: Mr. Harsh Kaushik and Mr. Sachin Akhoury, Advocates.**

**ORDER**  
**(Through Virtual Mode)**

**19.01.2021:** Mr. Sachin Akhoury, Advocate representing the Respondent submits that due to being indisposed, he could not file reply affidavit. He seeks and is granted extension of time by two weeks to file reply affidavit. Rejoinder thereto, if any, may be filed within two weeks thereof. Short written submissions, not exceeding three pages, together with compilation of relevant judgment may be filed alongwith the pleadings.

Post the appeal 'for admission (after notice)' on **22<sup>nd</sup> February, 2021** before Court No. II.

**[Justice Bansi Lal Bhat]**  
**Acting Chairperson**

**[Dr. Ashok Kumar Mishra]**  
**Member (Technical)**

**[Dr. Alok Srivastava]**  
**Member (Technical)**

*am/gc*